

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA
UNSTARRED QUESTION NO. 45
TO BE ANSWERED ON 02.02.2022

Regulating ed-tech sector

45. SHRI SANJAY SINGH:

Will the Minister of Education be pleased to state:

- (a) whether Government is aware about the monopolist and exploitative practices of some companies in ed-tech sector;
- (b) if so, the details thereof and steps taken to tackle this issue;
- (c) whether Government plans collaboration with the companies in this sector to improve educational standards of our country and to better the penetration of educational apparatus in rural India; and
- (d) if so, the details thereof?

ANSWER
MINISTER OF STATE IN THE MINISTRY OF EDUCATION
(DR. SUBHAS SARKAR)

(a) & (b) In order to safeguard against the exploitative practices of ed-tech companies, the Government has issued advisory which includes do's and don'ts for the stakeholder. It has also reiterated legal provisions for e-commerce firms for information to citizens who are consumers of ed-tech services. The details may be seen at <https://pib.gov.in/PressReleasePage.aspx?PRID=1784582>. UGC and AICTE have also issued public notices advising the students to check the recognition /entitlement status of the programme on official website before enrolling for any course.

(c) & (d) National Educational Alliance for Technology (NEAT) has been initiated by AICTE in a Public-Private partnership model, to bring the best technological Products on a single platform for the convenience of learners. The details may be seen at <https://neat.aicte-india.org/>
